

Central Administrative Tribunal
Principal Bench: New Delhi

OA No.4566/2014
MA No.3339/2015

New Delhi this the 31st March, 2016

Hon'ble Shri Sudhir Kumar, Member (A)
Hon'ble Shri Raj Vir Sharma, Member (J)

Pinky W/o Sh. Dharmender,
D/o Sh. Hawa Singh
Village & PO: Jauti,
Delhi-110081.

Age: 31 years (Unemployed) ...Applicant.

(By Advocate: Shri Avadh Kaushik)

Versus

Delhi Subordinate Service Selection Board
(Through its Chairman)
FC-18, Institutional Area,
Karkardooma, Delhi-110092.

...Respondent.

(By Advocate: Shri Amit Anand)

ORDER (ORAL)

Per Sudhir Kumar, Member (A):

Heard the learned counsel for both the sides. It is seen that in Para 4.11 of the counter reply, the respondents have themselves stated as follows:

"That the as per list of candidates scrutinized by the empanelled agency the name of candidates has

been shown as UR category. The board will rectify the mistake & consider the name of candidate in OBC category while processing the result of pending candidates."

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2. In view of this submission, learned counsel for the respondents fairly concedes that they will be correcting their mistake, and considering the case of the applicant as a candidate in the OBC category. Therefore, no *lis* remains in this case to be adjudicated upon, and the O.A. is disposed off, with a direction to the respondents to do the needful, within a period of two months.

3. The O.A. and the M.A. stand disposed off, but there shall be no order as to costs.

(Raj Vir Sharma)

Member (J)

(Sudhir Kumar)

Member (A)

/kdr/